

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

T.A. No. 8 of 1997.
(CO 1790-W/84)

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

ASHIT KUMAR MUKHERJEE

Vs.

UNION OF INDIA & ORS. (SE Rly)

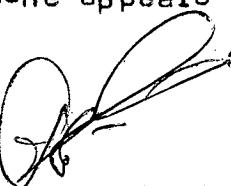
Date of Order : 27.11.97.

ORDER

B.C. Sarma, AM.

1. When the matter was called for the second time today at 1-25 p.m. none appears for the applicant. The applicant himself was also not present.
2. We find that after the matter has been transferred by the High Court to this Tribunal in 1997 a notice was issued on 1.8.1997 under registered post intimating to both the parties about the next date of hearing fixed but, despite that, on earlier two occasions none appeared for the applicant.
3. We are, therefore, satisfied that the applicant is no longer interested in prosecuting the matter. The application is, as such, dismissed for non-prosecution. None appears for the respondents even.

MEMBER (J)


MEMBER (A)